

नागरिक पूर्ति मंत्री (श्री विद्या चरण शुक्ल) : सहकारी क्षेत्र में 60,689 उचित दर की दुकानें हैं, जो देश में विद्यमान कुल 2,58,669 उचित दर की दुकानों का 27.3 प्रतिशत हैं। शेष 1,87,980 अर्थात् 72.7 प्रतिशत उचित दर की दुकानें अधिकतर निजी क्षेत्र में हैं और कुछ दुकानें नागरिक पूर्ति निगमों द्वारा चलाई जा रही हैं।

#### Incidents of hijacking in India After 1976

6445. SHRI B. D. SINGH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the number of Hijacking incidents that took place in India after 1976 (giving particulars of the Hijackers);

(b) whether any reason were given by the Hijackers for the crime and if so, details thereof; and

(c) whether any punishment was awarded to the Hijackers, if so, details thereof in each case?

THE MINISTER OF SHIPPING AND TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b) After 1976, three hijacking incidents took place from the Indian airports, as per following details.

(i) On 28-9-1977, a Japan Air-line's DC-8 aircraft was hijacked to Dacca after it took off from Bombay airport by five Japanese Red Army activists (Osamu Marucka, Jun Nishikawa, Kunio Kando, Norie Sasaki, and one unidentified) on its scheduled flight from Paris to Tokyo via Athens, Cairo, Karachi, Bombay and Bangkok.

The hijackers demand ransom of six million dollars and release of six Japanese Red Army Terrorists from Japanese jails, which the Japanese Government ultimately conceded.

(ii) On 20-12-1978, Indian Airlines Boeing 737 aircraft was

hijacked by Devendra Pandey and Bholanath Pandey after it took off from Lucknow airport to Varanasi on its scheduled flight from Calcutta to Delhi.

The demands of the hijackers were the release of Smt. Indira Gandhi from prison and withdrawal of cases against her, and Shri Sanjay Gandhi.

(c) The hijackers also stated that the passengers were like their brothers and sisters and that they were quite happy. The delay was causing inconvenience to passengers which they regretted.

(iii) On 25-7-1979, a Bangladesh Fokker Friendship aircraft, while on its internal flight from Jessore to Dacca was hijacked by one Mohd. Syed Nazrul Islam, and it landed at Calcutta airport.

The main demand of the lone hijacker was a ransom of one million US dollars. He was arrested and deported to Bangladesh.

(d) It is not known as to what punishment was awarded to the hijackers of JAL and Bangladesh aircraft. However, the case against the hijackers of Indian Airlines aircraft is pending in the Court of the Sessions Judge, Lucknow

#### Check on import of more melting scrap than allocation

6446. SHRI BHOLA RAUT: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have a machinery to check up that an actual users of melting scrap does not use more imported scrap than has been allocated;

(b) what was the quantum of imported melting scrap consumed by each of the arc furnace units during 1977-78 and 1978-79; and

(c) whether it is a fact that some of the larger arc furnace units con-